

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.No.121/2000 in O.A.No.93/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 2nd day of May, 2000

S.S. Agarwal
S/o Late Ram Chandra Agarwal
R/o 263 Rajouri Apartments
Rojouri Garden, New Delhi. .. Applicant

versus

1. Union of India, through the
Secretary to the Govt. of India
Ministry of Defence
South Block
New Delhi-110011.
2. The Engineer-in-Chief
Kashmir House, Rajaji Marg
New Delhi-110011.
3. Chief Engineer Western Command
Chandimandir-134107
4. Standing Panel of Arbitrators
5 Campbell Lines
Nehru Road
Lucknow Cantt.
5. CDA Pension
Draupadighat Alahabad-14
6. Central Records Office
C/o Chief Engineer Delhi Zone
Delhi Cantt.-110010
7. Punjab National Bank
Delhi Cantt.-110010 ... Respondents

O R D E R (By Circulation)

By Reddy. J.

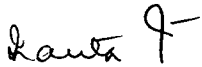
We have perused the grounds raised in the RA.
No error apparent on the face of the record is brought
to our notice. The applicant seeks to reiterate the
grounds raised by him in the OA on the factual aspects
of the case and also seeks to make ^{a grievance} ~~clearance~~ as to the
^{a manner of} ~~another~~ disposal of the case, ^{on facts.} ~~by facts.~~ CAA

CAA

2. As regards the merits are concerned it is not open for us to reconsider our view and to rectify the order even if it is erroneous. Unless a patent mistake or substantial error is brought to our notice, the RA cannot be sustained. The attempt made by the Tribunal in the speedy disposal of the case cannot be a ground to urge in review. If the justice suffers in the process the applicant has got sufficient remedies other than by way of filing an RA.

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3. In the above circumstances, we do not find any ground for interfering ^{with} ~~in~~ our order. The RA is, ^{in circulation.} therefore, dismissed. No costs.


(SMT. SHANTA SHASTRY)
MEMBER(A)


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/